

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

STARRED QUESTION NO:164  
ANSWERED ON:09.03.2010  
LANDLESS FARMERS  
Maadam Shri Vikrambhai Arjanbhai

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether the National Commission on Farmers envisages one acre of land per household to a landless farmer;
- (b) if so, the details thereof;
- (c) whether the Union Government has taken up the matter with the State Governments;
- (d) if so, the details thereof; and
- (e) the follow-up action taken thereon alongwith the achievement made in this regard?

**Answer**

MINISTER OF AGRICULTURE(SHRI SHARAD PAWAR)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO.164 DUE FOR REPLY ON 09-03-2010.

(a) to (e): The National Commission on Farmers (NCF) recommended provision of one acre of land per landless labour household, wherever feasible. The National Policy for Farmers(NPF), 2007, which was approved by the Government based on the recommendations of NCF and after consultations with the Central Ministries and Departments and the States, provides for asset reforms to ensure that every farmer household in villages possesses and/or has access to productive assets like land, livestock, fish pond, homestead farm and/or income through an enterprise or market driven skills so that the household income is increased substantially on a sustainable basis which, in turn, would ensure nutrition and livelihood security and their education and health requirements.

The NPF, 2007 was circulated to all State Governments in December, 2007 for further suitable action. The Inter-Ministerial Committee constituted by the Government finalized a Plan of Action for Operationalization of the NPF, 2007, which was circulated to all the State Governments in October, 2008 for necessary follow up action. The issues/steps identified in the Plan of Action, including those on asset reforms, on which further action by the State Governments is required, were again circulated to the States in September, 2009. No report in this regard has been received so far from the States. In addition, State Governments/UT Administrations have been requested from time to time for distribution of ceiling surplus land and Bhoodan land to the eligible rural poor.